

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:338  
ANSWERED ON:20.11.2009  
POSSESSION OF DDA FLATS  
Pandey Shri Ravindra Kumar

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether a big scam has come to light in the process of allotment of flats under DDA Housing Scheme, 2008;
- (b) if so, the present status of inquiries ordered in this regard;
- (c) whether the Government has taken any decision to give possession of flats allotted under the said scheme; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): The DDA Housing Scheme 2008 was announced on 6.8.2008 for allotment of 5238 dwelling units. The computerized draw of allotment of flats was held on 16.12.2008. Allegations appeared in both print & electronic media about irregularities in allotment of flats by DDA, particularly, in SC/ST categories in the draw.

Reacting to the reports appeared in the print media and electronic media DDA constituted a high level internal inquiry committee to look into the whole process of allotment of flats and alleged irregularities. The committee constituted by DDA submitted its report on 19.2.2009 which, inter alia, concluded that the whole process of scrutiny of applications, randomization as well as result of the draw did not suffer from any aberration and that the process was absolutely foolproof. No lapses have been found by the Committee in the whole process.

The Economic Offices Wing (EOW), Crime Branch, Delhi Police investigating into the case has intimated that the Government Examiner of Questioned Documents (GEQD), Hyderabad in his report had stated that the dumps of database related to DDA draw retrieved from DDA server matches with the dump retrieved from the hard disks of server used for DDA draw. The Experts at Centre for Development of Advanced Computing (C-DAC), after analyzing all the hard disks of computers used in DDA draw, DDA Server, Software, GEQD report, and data retrieved by GEQD have opined that they could not find any evidence that the software had any vulnerability to be compromised nor could they detect any evidence of external tampering. The experts could not find any evidence to indicate that the software shows any type of bias towards any specific applicant or applicants. Further, C-DAC experts have opined that they could not find any evidence of external tampering after loading the software for draw.

The EOW of Delhi Police has registered a FIR Case No.02/09 dated 09-01-2009 u/s 419/ 420/ 467/ 468/ 471/ 201/ 120-B/34 IPC regarding alleged irregularities. Charge sheets have been filed and accused persons have been arrested. The investigation has revealed that these accused persons had fraudulently filled the application forms in SC/ST and General Categories in the names of various applicants to corner maximum flats for their illegal gains.

(c) & (d) : DDA has informed that necessary action to issue Demand-cum-allotment letters to all successful applicants of DDA Housing Scheme, 2008, except in respect of 72 successful applicants who have been found to be in the purview of investigation of the EOW of Delhi Police, has been initiated.